1.1.3 The Indian Forest (Tripura Third amendment) Act, 1990 (Amendment of Section 68 of the Principal Act).

Tripura Act No.5 of 1991

THE INDIAN FOREST

(Tripura Third Amendment)

ACT, 1990

(As passed in the Tripura Legislative Assembly)
Published in the
Extraordinary issue of Tripura Gazette

Agartala, Thursday, June 20, 1991 A.D. Jyaistha 30, 1913 S.E.

> Government of Tripura Law Department

No.F.10 (6)-LAW/ LEG/91

Dated, Agartala, the 6th June, 1991

The following Act of the Tripura Legislative Assembly received assent of the President on 2.5.1991 and is hereby published for general information.

N.G. Das Secretary, Law Government of Tripura

THE INDIAN FOREST (TRIPURA THIRD AMENDMENT) ACT 1927

AN

ACT

Further to amend the Indian Forest Act, 1927, in its application to the State of Tripura:

It is hereby enacted in the fortieth year of the republic of India, by the legislature of Tripura as follows:

Short title & commencement	1	This Act may be called the Indian Forest (Tripura Third Amendment) Act, 1990.
	2	It shall come into force with immediate effect
Amendment of Section 68 (3)	3	In sub-section (3) of Section 68 of the Principal Act, for the words 'hundred rupees' and the words 'fifty rupees' the words 'one thousand five hundred rupees' and five thousand rupees' respectively shall be substituted.